

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23728/2015

(Arising out of impugned final judgment and order dated 30/03/2015
in CEA No. 54/2015 passed by the High Court Of Judicature at
Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

COMMISSIONER OF CUSTOMS, CENTRAL EXCISE AND
SERVICE TAX, NOIDA

Respondent(s)

(with appln. (s) for placing addl. facts and documents on record
and interim relief and office report)

Date : 24/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr.P.Chidambaram, Sr.Adv.
Mr.Balbir Singh, Sr.Adv.
Mr.Jasmeet Singh, Adv.
Ms.Pragya Baghel, Adv.
Ms.Samten Doma, Adv.

Mr. Praveen Swarup, Adv.(NP)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Notice.

There shall be interim stay of the impugned judgment and
order passed by the High Court of Allahabad in CEA No.54/2015,
dated 30.03.2015.

Signature Not Verified

Digitally signed by
Ramana Venkata Ganti
Date: 2015.09.24
16:24:25 IST
Reason:(G.V.Ramana)
AR-cum-PS(Vinod Kulvi)
Asstt.Registrar